

**NATIONAL COMPANY LAW TRIBUNAL  
KOCHI BENCH**

**CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)  
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

PETITION No./IA No.	IA(C/ACT)/71/KOB/2022 in CP(C/ACT)/18/KOB/2022
SECTION	NCLT RULE 11
NAME OF PARTIES	REGHU VENUGOPAL V/S THE STANDARD TILE & CLAY WORKS PVT LTD & 3 OTHERS
PETITIONERS ADVOCATE/ PROFESSIONAL	K.R RADHAKRISHNAN NAIR & NEBIL NIZAR
RESPONDENTS ADVOCATE/ PROFESSIONAL	IYER & IYER (R1&R2), ROC 4

Office  
Notes

**Video Conference**

**22nd Sept 2022**

**O R D E R**

**IA(C/ACT)/71/KOB/2022**

Learned proxy counsel Mr. Ajay Jayachandran appears on behalf of the applicant submits that the learned arguing counsel in the matter Mr. Nebil Nizar is having some personal inconvenience, therefore unable to appear before this Tribunal seeks a short adjournment. Respondents 1&2 is presented by learned counsel Ms. Parvathy S.

In consideration of the request of the applicant, the matter is adjourned to 20.10.2022.

**Sd /-**

**Satya Ranjan Prasad  
Member (Technical)**

**Sd /-**

**P. Mohan Raj  
Member (Judicial)**